Girls brought to Delhi and other metro cities

^{†*310.} SHRI AJAY MAROO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards the incidents of young girls from Jharkhand being brought to Delhi and other metro cities by luring them;

(b) whether any data are available in this regard; and

(c) the steps being taken by Government to check such type of incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) and (b) There have been occasional reports of young girls from Jharkhand being brought to Delhi and other metro cities. As per the data provided by Delhi Police, one minor girl belonging to Jharkhand was rescued in the year 2001. Mumbai Police has reported that one girl from Jharkhand has been rescued in the year 2004. As per report of Chennai Police, no such incident has been reported in Chennai.

(c) The Police takes action under the relevant provisions of the Indian Penal Code and the Immoral Traffic (Prevention) Act when incidents of trafficking of women, including young girls, are reported. 'Police' and 'Public Order' are state subjects. However, the Ministry of Home Affairs has been issuing guidelines to the State Government to give more focused attention to. improving the administration of criminal justice system and to take such measures as are necessary for the prevention of crime against all vulnerable sections of society including women. In an advisory sent to the State Governments on 5th May, 2004, they have been requested *inter-alia* to take the following measures to check crime against women:

- (i) Sensitize police officials charged with the responsibility of protecting women,
- (ii) Vigorously enforce existing legislation relating to dowry violence,
- (iii) Setting up of women police cells in Police Stations and exclusive women Police Stations, where necessary,
- (iv) Provide institutional support to the victims of violence,
- (v) Provide counseling to victims of rape,
- (vi) Take measures to eliminate trafficking in women,

[†]Original notice of the question was received in Hindi.

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(vii) Enforce wider recruitment of women Police officers, and

(viii) Train police personnel in special laws dealing with atrocities against women.

Tuirial Hydro-Electric Power Project in Mizoram

*311. SHRI DIPANKAR MUKHERJEE: Will the Minister of POWER be pleased to state:

- (a) the status of 60 MW Tuirial Hydro-Electric Power Project in Mizoram;
- (b) the estimated cost of the project and the amount invested so far;
- (C) the time and cost overrun, if any and the reasons for the same; and
- (d) the scheduled date of completion of the project?

THE MINISTER OF PQWER (SHRI P.M. SAYEED): (a) Tuirial Hydro-Electric Power Project (60 MW) in Mizoram was approved in July 1998 to be executed by North Eastern Electric Power Corporation Ltd. (NEEPCO). The work on this project is held up since June 2004 primarily on account of law and order and demand for crop compensation of forest land.

(b) The estimated cost, as approved for the project, is Rs. 368.72 crores (at 1997 price level) and was to be completed by June, 2006. About Rs. 225 crores have been spent so far.

(c) and (d) The project cost is now estimated at around Rs. 808 crore (at 2004 price level) due to a number of reasons including those mentioned above and change in scope due to unfavorable geological conditions. From the restart of project construction activities, the project would be completed within a period of 5 years if work proceeds smoothly.

General Jorawar Singh Memorial at Port Blair

 \dagger^*312 SHRI KRIPAL PARMAR: Will the Minister of DEFENCE be pleased

to state:

(a) whether it is a fact that a memorial has been built by the Army in Port Blair to honour General Jorawar Singh;

(b) if so, whether it is also **a** fact that horses of Army are being kept in this memorial;

[†]Original notice of the question was received in Hindi.

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